

NO. 1892

T-3/15-2

BY SPECIAL MESSENGER/ SPEED POST (as applicable)

In The High Court at Calcutta

APPELLATE SIDE

No. 3256 - G.

Dated, Kolkata, the 10-08-, 2015

From: **Shri Sugato Majumdar,**
Registrar General,
High Court, Calcutta.



- To:
1. The District & Sessions Judge, Andaman & Nicobar Islands at Port Blair;
 2. The District & Sessions Judge, Bankura;
 3. The District & Sessions Judge, Birbhum;
 4. The District & Sessions Judge, Burdwan;
 5. The District & Sessions Judge, Howrah;
 6. The District & Sessions Judge, Hooghly;
 7. The District & Sessions Judge, North 24 Parganas;
 8. The District & Sessions Judge, South 24 Parganas;
 9. The District & Sessions Judge, Murshidabad;
 10. The District & Sessions Judge, Malda;
 11. The District & Sessions Judge, Purulia;
 12. The District & Sessions Judge, Nadia;
 13. The District & Sessions Judge, Purba Medinipur;
 14. The District & Sessions Judge, Paschim Medinipur;
 15. The District & Sessions Judge, Darjeeling;
 16. The District & Sessions Judge, Cooch Behar;
 17. The District & Sessions Judge, Jalpaiguri;
 18. The District & Sessions Judge, Uttar Dinajpur;
 19. The District & Sessions Judge, Dakshin Dinajpur;
 20. The Chief Judge, City Civil Court, Calcutta;
 21. The Chief Judge, City Sessions Court, Calcutta;
 22. The Chief Judge, Presidency Small Causes Court, Calcutta.

Sub: Appointment of Secretary, Bar Council of India, New Delhi on permanent basis.

Sir/ Madam,

I am directed to forward herewith a copy of the NOTIFICATION inviting applications for the post of Secretary, Bar Council of India, New Delhi on permanent basis, received from the the Joint Secretary, Bar Council of India, New Delhi, with a request for wide circulation of the same within your Judgeship.

Encl: As stated;

Yours faithfully,

Registrar General.

